

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) to (c) Housing is a state subject and the State and Union Territory Govts. are free to formulate housing schemes for various target groups in accordance with their priority and financial resources and through State Plan provisions. The details of plots allotted to poor people by the Govt. of Assam and assistance for house construction by State agencies are not available with the Central Govt.

(d) HUDCO, since inception and upto 31-1-92 has sanctioned 48 projects in the State of Assam to different borrowing agencies for different types of schemes. These schemes with a proict cost of Rs. 80.18 crores and HUDCO loan commitment of Rs. 52.23 crores will provide on completion 13687 residential buildings, 2 non-residential building and 145 developed plots for various income groups. More than 75 per cent of the dwelling units sanctioned are meant for economically weaker sections/low income groups.

Encroachment to land in Guwahati

4314. SHRIMATI BASANTI SARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there has been problems in keeping the acquired vacant land in the city of Guwahati free from encroachment under the present Urban Land (Ceiling and Regulation) Act; and

(b) if so, what steps are being taken to discourage the encroachers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Urban Land (Ceiling and Regulation) Act is being implemented by the State Governments and it is for the State Government to take appropriate action to discourage encroachment on the acquired vacant land. The Govt. of Assam has not brought any such problem to the notice of the Central Government.

Migration of the people to the Capital

4315. SHRI DHULESHWAR MEENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the inflow of people coming to the capital has increased considerably thus resulting in pressure on the availability of basic amenities available to the citizens of Delhi; and

(b) if so, whether Government propose to check migration of lakhs of people into the Capital, if so, in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) and (b) Yes, Sir. Achievement of a manageable Delhi and checking migration into the capital are the principal objectives of the Regional Plan NCR 2001 already notified by NCR Planning Board w.e.f. 23-1-89. The Plan aims at:

(a) Containing the growth of Deihl UT within a manageable production size of 112 lakhs by 2001 A.D.

(b) moderate growth of Delhi Metropolitan Area (DMA) excluding Delhi UT to accommodate a population of 38 lakhs by 2001 A.D.; and

(c) induced growth of the rest of the Region to hold 49 lakhs of urban population in towns identified for priority development.

Supply of potable water

4316. SHRI JAGADISH JANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Hindustan Times dated 23rd August, 1991 under the caption "Beware of water you drink"; and